

MCRC-19389-2025

IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

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BEFORE

HON'BLE SHRI JUSTICE PREM NARAYAN SINGH ON THE 2nd OF MAY, 2025

MISC. CRIMINAL CASE No. 19389 of 2025

DILIP VANI

Versus

THE STATE OF MADHYA PRADESH

Appearance:

Shri Jitendra Verma, Advocate for the petitioner.

Shri Romil Verma, Government Advocate for the respondent/State.

ORDER

This petition under Section 528 of BNSS, 2023 has been filed by the petitioner for extension of time of three months to deposit remaining amount of second installment in compliance of order dated 28.02.2025 passed in MCRC No.8776/2025.

It is submitted that first installment of Rs.5,58,100/- has already been deposited. It is further submitted that out of second installment of Rs.5,58,100/-, petitioner has deposited only Rs.1,10,000/- and prays for three months time to deposit remaining amount of second installment i.e. Rs.4,48,000/-.

In view of the submissions made by counsel for the petitioner, the petition is allowed and one month time is granted to the petitioner to deposit the remaining amount of second installment i.e. Rs.4,48,100/-. The said amount be deposited within a period of one month from today.



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With the aforesaid, the petition stands disposed of.

This order shall be read conjointly with the order dated 28.02.2025 passed in MCRC No.8776/2025.

Certified copy, as per rules.

(PREM NARAYAN SINGH) JUDGE

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